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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, Allahabad Bench

Allahabad

Dated: This the 6th day of August, 1997

Coram : Hon'ble Dr. R. K. Saxena JM
Hon'ble Mr. D. S. Baweja AM

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ORIGINAL APPLICATION NO.507/96

Jagdeo Singh son of Ram Badan Singh,

ex- E.D.B.P.M., Findari Beejpur,

C/A Sri R. P. Singh

Versus

1. Union of India through the Secretary,
Ministry of Communication Department
of Post New Delhi.

2. The Director of Postal Services,
Allahabad.

3. The Superintendent of Post Offices,
Mirzapur.

4. Post Master General, Allahabad.

----- Respondents

C/R Sri N. B. Singh.

ORDER (ORAL)

By Hon'ble Dr. R. K. Saxena JM

This is an application moved under section 19 of the Administrative Tribunals Act, 1985 by Shri Jagdeo Singh challenging the order dated 30.8.1991 by which his services were terminated in a departmental enquiry, ^{and} the appellate order passed on 26.5.1995 which date has been given as 14.6.95 in para 8A of the O.A.

2. It appears that the applicant was the Extra-Departmental-Branch Post Master in Pindari post office where an amount of Rs.10/- was not entered into the pass-book of the recurring deposit scheme and the said amount was also not shown in the Journal of the Post Office. Enquiry was held after which he was charge-sheeted and penalty of removal from service was awarded by the Disciplinary authority. The appellate authority confirmed the order of removal from service.

3. Sri R. P. Singh, learned counsel for the applicant now contends that the applicant had filed a revision before the Post Master General which has been decided on 4.11.1996 and thus the applicant does not want to proceed with the case.

4. It is also contended by Sri R. P. Singh that this matter is at the stage of admission and thus the order in revision, could be passed even during the pendency of the O.A.

5. We have heard Sri R.P.Singh, counsel for the applicant and Sri N.B.Singh, counsel for the respondents. Sri R.P.Singh contends that he has been authorised by the applicant to withdraw the case and this condition is printed in the Vakalatnama.

6. Inview of this fact, the applicant is allowed to withdraw the O.A. and the O.A. stands dismissed as withdrawn.

D. Bhambhani
Member (A)

D. Balasubramanian
Member (J)